

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1528/2024

INDRA KUMAR SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.236257/2023-EXEMPTION FROM FILING O.T., IA NO.242558/2024 - IMPLEADMENT)

Date : 23-10-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. P.B. Suresh, Sr. Adv.
Ms. Parul Shukla, AOR

For Respondent(s) Ms. Vanshaja Shukla, AOR
Mr. Namit Saxena, AOR

For impleaded
Party Mr. Vishwajit Singh, Sr. Adv.
Mr. Pankaj Singh, AOR
Ms. Ridhima Singh, Adv.
Mr. Suryansh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for impleadment is allowed.

Amended cause title be filed within one week.

Learned senior counsel appearing for the newly impleaded party is permitted to file additional documents.

At request of learned senior counsel for the appellant, list the matter after four weeks.

(SWETA BALODI)
COURT MASTER (SH)

(RAVINDER KUMAR)
COURT MASTER (NSH)